

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

ITEM No.113
(IB)-/394/ND/2019

IN THE MATTER OF:

Fine Group Corporation Ltd

....Applicant/petitioner

v

Lemon Electronics Ltd

....Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner :

For the Respondent(s) :

ORDER

The notices were accepted by the respondent in the Court on 03.05.2019 and 10 days time for filing reply was given. Today neither anyone has appeared for the Corporate Debtor, nor any reply has been filed. Therefor the respondents are proceeded ex parte.

List for arguments on 11.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

06.06.2019
Mukesh

